

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Ref: Docket No. 46/GT/2013

Date: 5.8.2013

To,
The Chief Engineer (Commercial),
NHPC Office Complex
Sector-33, Faridabad
Haryana-121003

Sir,

Subject: **Docket No. 46/GT/2013: Petition for revision of tariff for the period 2009-14 in respect of Tanakpur hydroelectric Station.**

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **19.8.2013**:

1. The details of Additional Capital Expenditure incurred for the period 2009-10 to 2011-12 duly audited and certified by the auditors, as per requirement under Regulation 6(3) of Tariff Regulations, 2009.
2. The reason for variance between Additional Capital Expenditure allowed and actually capitalized, in respect of additional capital expenditure of ₹ 425.57 lakh allowed against which only ₹ 151.22 lakh had been incurred during 2010-11.
3. Proper detailed justification/explanation as regards capitalization of Additional Capital Expenditure not projected earlier but actually incurred and claimed during 2009-10, 2010-11 and 2011-12;
4. It is notified that in some cases new asset has been purchased under Regulation 9(2) (IV) and the old asset has been transferred to surplus, in this regard clarification as to how the capitalization of a new asset has been claimed when old asset has been declared as surplus shall be submitted.

Further action in this matter will be taken on receipt of the above information /clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)